BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 951 OF 2024

**IN THE MATTER OF:**

RAJPAL SINGH ... APPLICANT

VERSUS

ELDECO COMPANY & ORS. ... RESPONDENT(S)

**INDEX**

| S.NO. | PARTICULARS | PAGE NOS. |
|---|---|---|
| 1. | OBJECTIONS ON BEHALF OF RESPONDENT NO. 4 TO THE AFFIDAVIT FILED BY UTTAR PRADESH POLLUTION CONTROL BOARD ALONG WITH SUPPORTING AFFIDAVIT | 1-7 |
| 2. | **ANNEXURE R-1**<br>A copy of the clarification dated 14.11.2024 filed by the answering respondent | 8-10 |
| 3. | **ANNEXURE R-2 (COLLY)**<br>A copy of Gift deed dated 30.12.2024 & an image showing the construction of the pathway towards the pond developed by the answering respondent | 11-27 |

THROUGH Rohit Nagpal

**ROHIT NAGPAL**
Advocate for the Respondent no. 4
B-244, LGF, Greater Kailash Part-I
New Delhi-110048
Mob:9811601211

Date: 23/01/2025
Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

**ORIGINAL APPLICATION NO. 951 OF 2024**

**IN THE MATTER OF:**

RAJPAL SINGH ... APPLICANT

VERSUS

ELDECO COMPANY & ORS. ... RESPONDENT(S)

**OBJECTIONS ON BEHALF OF RESPONDENT NO. 4 TO THE AFFIDAVIT FILED BY UTTAR PRADESH POLLUTION CONTROL BOARD**

**MOST RESPECTFULLY SHOWETH-**

**PRELIMINARY SUBMISSIONS AND OBJECTIONS**

1. That the above named Respondent no.4 i.e., Eldeco Infrabuild Limited is submitting this reply to the affidavit filed on behalf of UPPCB, in compliance with the order dated 11.11.2024.

2. That the contents of the reply filed on behalf of the answering respondent to the original complaint may be treated as part and parcel of this reply and the contents of which are not repeated herein for the sake of brevity and to avoid prolixity.

3. That answering Respondent categorically denies any allegations of garbage dumping in or around the Pond. On the contrary, answering Respondent is actively engaged in beautification efforts to preserve the natural character of the alleged Pond and its surroundings, ensuring environmental harmony. It is also pertinent to mention here that the Petitioner has not attached any documents in order to substantiate his allegations.

4. That at the outset, all the allegations/averments/contentions made by the UPPCB in the Affidavit are expressly denied as false and incorrect. Nothing shall be deemed to be admitted for want of specific denial unless the same is specifically admitted herein. All pleas herein below are taken without prejudice to each other and without prejudice to the right of the Answering Respondent to raise any such further pleas, which may be available to it under law.

5. That the alleged Pond in question, located on Khasra No. 508, covering an area of 0.1260 hectares, falling under Khata No. 00309, is situated outside and adjacent to the approved Township of the answering Respondent. It is important to mention that the answering Respondent has not encroached upon the Pond or any of its surrounding area in any manner.

6. That the answering respondent have categorically mentioned in the clarification to the show cause notice dated 07.11.2024 that the township has been developed in full compliance with the layout plan approved by the Bareilly development authority as per map no. 20180928114059417 dated 24.05.2019. It is also pertinent to mention that all the necessary permits, licences and approvals for its development were duly obtained, ensuring that the township adheres to all the regulatory and environmental guidelines. Moreover, with respect to the issue pertaining to the dumping or accumulation of debris or waste materials in the jheel area it has been clarified on the part of the answering respondent that upon learning of the incident, the Company immediately initiated an internal investigation. That the answering respondent discovered that the debris and waste material in question were dumped by unknown individuals or external parties unrelated to the answering respondent. The source of this waste appears to be individuals who acted independently and without the knowledge or consent of the answering

respondent. It is apposite to mention that the answering respondent's company is dedicated to adhering to all environmental laws and ensuring the protection of local water bodies and ecosystems. A copy of the clarification dated 14.11.2024 filed by the answering respondent is annexed herewith as **ANNEXURE R-1**.

7. It is also pertinent to mention that the answering respondent upon becoming aware of the situation in the vicinity, as a responsible corporate citizen, addressed the situation by organizing the removal of the debris and waste from the Jheel. Furthermore, as part of the commitment of the answering respondent to the environment, the Company has decided to undertake a Corporate Social Responsibility (CSR) initiative to ensure that the Jheel is further protected and maintained. It is also pertinent to mention that the source of the dumping remains unclear, and there is no evidence linking the Company to this activity.

8. That it is respectfully submitted that the Answering Respondent, with the bona fide intent to resolve the present dispute and in the larger public interest, has taken a proactive initiative through its wholly owned subsidiary, M/s Mars Buildmart Pvt. Ltd., by executing a Gift Deed dated 30.12.2024 in favor of Bhumi Prabandh Samiti, Village Bilwa. By virtue of the said Gift Deed, a portion of land forming part of Khasra Nos. 501 and 503, situated alongside the pond in question (Khasra No. 508), has been voluntarily transferred to facilitate the construction of a 5-meter-wide road leading to the pond (Jheel), covering a total area of 0.07084 hectares. That it is further submitted that the said road shall connect with Revenue Pathway Road No. 908, thereby ensuring unrestricted public access to the pond. The said donation has been made solely for the benefit of the general public, reinforcing the Answering Respondent's commitment to preserving public access and enhancing connectivity to the pond. That it is further submitted that the present condition of the pond already

facilitates ingress and egress for the villagers, thereby serving the larger community interest while ensuring that the pond remains accessible to all in perpetuity. A copy of Gift deed dated 30.12.2024 & an image showing the construction of the pathway towards the pond developed by the answering respondent is annexed herewith as **ANNEXURE R-2 (COLLY)**.

**PARAWISE REPLY**

1. That the contents of Para No. 1 to 6 regarding the project's location, Environmental Clearance (EC), Consent to Establish (CTE), and Consent to Operate (CTO) to the extent they correctly outline the project's compliance history and statutory approvals are matter of record and do not warrant any reply. It is humbly submitted that the answering respondent has fully complied with the conditions stipulated in the EC, CTE, and CTO.

2. That the contents of Para No. 7 & 8 of the affidavit filed by UPPCB are matter of record and do not warrant any response. However, it is pertinent to mention that the answering Respondent is engaged in the business of real estate development and has an unimpeachable reputation in the market. It is also pertinent to mention here that the answering Respondent is developing a residential Township under the name of "Eldeco City" situated at Bareilly, Uttar Pradesh. That it is pertinent to mention that the Answering Respondent, in order to resolve the dispute and in the larger public interest, has taken a positive initiative through its wholly owned subsidiary company, M/s Mars Buildmart Pvt. Ltd., by gifting a portion of land forming part of Khasra No. 501 and 503, situated alongside the pond in question, to the Bhumi Prabandh Samiti, Village Bilwa. The said initiative has been undertaken with the specific objective of providing unhindered access and ensuring connectivity of the pond with the revenue road, thereby keeping it open for the general public. That

it is further relevant to submit that the present condition of the pond is such that it facilitates ingress and egress for the villagers, thereby serving the larger community interest and ensuring that the pond remains accessible to all.

3. That the contents of Para No. 9 of the affidavit filed by UPPCB are categorically denied to the extent that some amount of construction and demolition waste was found dumped in the Jheel. Moreover, the issue pertaining to the dumping or accumulation of debris or waste materials in the Jheel area it has been clarified on the part of the answering respondent that upon learning of the incident, the Company immediately initiated an internal investigation. That the answering respondent discovered that the debris and waste material in question were dumped by unknown individuals or external parties unrelated to the answering respondent. The source of this waste appears to be individuals who acted independently and without the knowledge or consent of the answering respondent. It is apposite to mention that the answering respondent's company is dedicated to adhering to all environmental laws and ensuring the protection of local water bodies and ecosystems.

4. That the contents of Para No. 10 and Para No. 11 are matter of record and do not warrant a reply. It is pertinent to mention that the answering respondent have already filed a detailed clarification vide letter dated 14.11.2024 to the show cause notice dated 07.11.2024.

5. That the contents of the para 13 & 14 do not warrant any reply.

## PRAYER

It is therefore most respectfully prayed before this Hon'ble Tribunal that it may be pleased to:

a) Dismiss the application filed by the Petitioner with exemplary cost;

b) Pass any such other order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

For Eldeco Infrabuild Limited

Authorised Signatory/Director
RESPONDENT

THROUGH

**ROHIT NAGPAL**
Advocates for the Respondent
B-244, LGF, Greater Kailash Part-I
New Delhi-110048
Mob:9811601211

Date:29/01/2025
Place:NEW DELHI

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**
**ORIGINAL APPLICATION NO. 951 OF 2024**

**IN THE MATTER OF:**

RAJPAL SINGH ... APPLICANT

VERSUS

ELDECO COMPANY & ORS. ... RESPONDENT

## AFFIDAVIT

**I, VAIBHAV LALIT S/O SH. GULSHAN LALIT AGED ABOUT 28 YEARS, R/O- C-66, ANSAL TOWN, KARNAL, HARYANA 132001, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER: -**

1. That I am the authorized representative for the Respondent in the aforementioned matter and am well conversant with the facts of the case and hence competent to swear this affidavit.

2. I say that I have gone through the contents of the accompanying objection, contents of which are true and correct to the best of my knowledge and contents thereof are read over and explained to me and I have understood the same. No part thereof is false and nothing material has been concealed therefrom.

For Eldeco Infrabuild Limited

Authorised Signatory/Director
**DEPONENT**

I Identify the deponent who has signed in my presence

**VERIFICATION**

Verified at New Delhi on this day 29 JAN 2025 of January, 2025 and the contents of the above affidavit are true and correct to my best of knowledge and belief. Nothing therein is false and nothing material has been concealed therefrom.

For Eldeco Infrabuild Limited

Authorised Signatory/Director
**DEPONENT**

NOTARY PUBLIC
S.P. PANDEY
ADVOCATE
NCT DELHI
Regn. No. 15928/2020
Exp. Date 30/01/2025
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
DELHI (INDIA)
29 JAN 2025

ANNEXURE R-1

8

107

**ELDECO**

Date: 14/11/2024

To,

**Chief Environment Officer, Circle- 7**
**U.P. Pollution Control Board**
**T.C.-12 V, Vibhuti Khand, Gomti Nagar,**
**Lucknow-226010**

Ref: **Show Cause Notice dated 07.11.2024 having Reference No. H19513/C-7/WATER-1046/2024 (herein "Show Cause Notice")**

Sub: **Clarification to the Show Cause Notice regarding our Residential Township at Village-Dohna, Pritam Rai and Piperia (Ghanghora) Bareilly, Uttar Pradesh**

Respected Sir,

This is in reference to the Show Cause Notice issued by the Uttar Pradesh Pollution Control Board (UPPCB), seeking clarification from Eldeco Infrabuild Ltd (hereinafter referred to as the "**Company**") regarding an alleged violation of Condition No. 10 of the conditional consent granted by the Board through its letter bearing Reference No. 186414/IPPCB/Bareilly(UPPCBRO)/CTO/BOTH/Bareilly2024 dated 28.07.2023 in accordance with the provisions of the *Water (Prevention and Control of Pollution) Act, 1974* and the *Air (Prevention and Control of Pollution) Act, 1981.*

The alleged violation pertains to the debris, dust, and waste construction and demolition material found at Khasra No. 508, as highlighted in the Inspection Report dated 05.11.2024 (hereinafter referred to as the "**Inspection Report**").

In this regard, we wish to respectfully clarify and present the following facts for your kind consideration:

1. **Township Development:** The Company is developing a residential township, "Eldeco City," located in Bareilly, Uttar Pradesh (hereinafter referred to as the "**Township**"). The Township has been developed in full compliance with the layout plan approved by the Bareilly Development Authority, as per Map No. 20180928114059417 dated 24.05.2019. All necessary permits, licenses, and approvals for its development were duly obtained, ensuring that the Township adheres to all regulatory and environmental guidelines.

2. **The Jheel and Its Status:** The Jheel, as identified in the Inspection Report, is outside the boundary of the Township. Therefore, we find it surprising that a Show Cause Notice has been issued to us for an alleged violation that does not pertain to us. Furthermore, a physical inspection of the area in question does not clearly identify the Jheel's location or establish any overlap with the alleged dumping site, which appears to be in a different area entirely.

We would like to categorically state that the Company has not, at any point, been involved in the dumping or accumulation of debris or waste materials in the Jheel area.

3. **Clarification on the Source of Waste:** Upon learning of the incident, the Company immediately initiated an internal investigation. We discovered that the debris and waste material in question were likely dumped by unknown individuals or external parties—unrelated to the Company. The source of this waste appears to be individuals who acted independently and without the Company's knowledge or consent. This was likely due to the absence of clearly marked boundaries and an understanding of the Jheel's location during their activities. We also recommend that, to prevent any future confusion and to ensure clarity the boundary of the Jheel be clearly demarcated.

4. **Company's Commitment to Environmental Protection:** The Company is dedicated to adhering to all environmental laws and ensuring the protection of local water bodies and ecosystems.

5. **Corrective Actions and CSR Initiative:** Upon becoming aware of the situation in the vicinity, the Company, as a responsible corporate citizen, addressed the situation by organizing the removal of the debris and waste from the Jheel. The waste has been fully cleared, as evidenced by the photographs enclosed with this letter. Furthermore, as part of our commitment to environmental, the Company has decided to undertake a Corporate Social Responsibility (CSR) initiative to ensure that the Jheel is further protected and maintained. The initiative will include the promotion of awareness among local communities to prevent such incidents in the future.

**In light of the above facts, we respectfully request the withdrawal of the Show Cause Notice on the following grounds:**

- ***Because*** the Jheel in question is located outside the Township's boundaries. There is insufficient clarity regarding the precise location of both the Jheel and the alleged dumping site, making it difficult to establish any connection between the two.
- ***Because*** the source of the dumping remains unclear, and there is no evidence linking the Company to this activity.
- ***Because*** the Township operates in an environmentally responsible manner, adhering to all necessary regulations and best practices for sustainability. Withdrawing approvals would unjustly punish the Company for no fault.
- ***Because*** the Township is home to hundreds of happy residents who benefit from a green, fully compliant environment. The withdrawal of approvals would cause irreparable harm to their homes and future construction plans (see attached photos).
- ***Because*** the alleged dumping has already been cleared, and the cause of action has been fully addressed. No further issues remain.

We humbly request that the Hon'ble Board kindly consider the above clarifications and recall the Show Cause Notice issued against the Company. The Company reaffirms its unwavering commitment to environmental protection and remains dedicated to maintaining the highest standards of compliance in all its operations.

Your Sincerely,

For **Eldeco Infrabuild Ltd**

For Eldeco Infrabuild Limited

Authorised Signatory/Director

Amit Kumar
Authorised Signatory

Encl: As above

**Copy to:**

**The Regional Officer,**
**U.P. Pollution Control Board,**
**E-1219/1, E-Block Rajendra Nagar,**
**Awas Vikas Colony, Post-Izzat Nagar, Bareilly**

ANNEXURE R-2 (COLLY)

11

# INDIA NON JUDICIAL

IN-UP26802384731581W

## Government of Uttar Pradesh

e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-UP26802384731581W |
| Certificate Issued Date | : | 30-Dec-2024 03:29 PM |
| Account Reference | : | NEWIMPACC (SV)/ up14292104/ BAREILLY SADAR/ UP-BLY |
| Unique Doc. Reference | : | SUBIN-UPUP14292104502792539958 84W |
| Purchased by | : | MARS BUILDTECH PVT LTD AND OTHER |
| Description of Document | : | Article 33 Gift |
| Property Description | : | LAND PART OF KHASRA NO 501,503 SITUATED AT BILWA BAREILLY |
| Consideration Price (Rs.) | : | |
| First Party | : | MARS BUILDTECH PVT LTD AND OTHER |
| Second Party | : | BHUMI PRABHNAD SAMITI VILL BILWA |
| Stamp Duty Paid By | : | MARS BUILDTECH PVT LTD AND OTHER |
| Stamp Duty Amount(Rs.) | : | 1,26,500 (One Lakh Twenty Six Thousand Five Hundred only) |

Please write or type below this line

Sealm Sgh

0013311864

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

१२ -

111

ई–स्टाम्प सर्टीफिकेट सं0–IN-UP26802384731581W दिनांक 30.12.2024ई.

Jail Road. Jail Road, Bareilly

क्षेत्राधिकार कार्यालय उपनिबन्धक द्वितीय/प्रथम, बरेली

लेखपत्र का संक्षिप्त विवरण

लेखपत्र का प्रकार दान पत्र कृषि भूमि

दान शुदा सम्पत्ति के सेगमेन्ट का नाम अर्द्धनगरीय क्षेत्र/पेज नं0 66 के क्रमांक 136 के कॉलम 07 में बी0 कोड नं0 1076

1. मोहल्ला/ग्राम विलवा पर0तह व जिला बरेली
2. सम्पत्ति का विवरण खेत नं0 501, 503
3. सम्पत्ति का क्षेत्रफल कुल 0.07084है0 दान किया
4. सड़क की स्थिति
5. सरकारी कीमत 18,07,000/–रु0
6. हदूदअर्वा :–

पूरब – झील
पश्चिम – चकरोड
उत्तर – एस.टी.पी. एल्डिको सिटी
दक्षिण – खसरा नं0 499 व खसरा नं0 500

S2603

प्रथम पक्ष

मार्स बिल्डटेक प्रा0लि0 द्वारा अधिकृत हस्ताक्षरी सचिन सिंह पुत्र श्री हरेन्द्र बहादुर सिह निवासी ग्राम ककरारी पो0 पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश व पापुलर इन्फ्राटेक प्रा0 लि0 द्वारा अधिकृत हस्ताक्षरी सचिन सिंह पुत्र श्री हरेन्द्र बहादुर सिह निवासी ग्राम ककरारी पो0 पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश
मो0–7080126959 आ0नं0–9249,पेन–AAGCM6589D, AAFCP5729F

द्वितीय पक्ष

भूमि प्रबन्ध समिति ग्राम विल्वा पर0तह व जिला बरेली द्वारा सचिव क्षेत्रीय लेखपाल महेन्द्र पाल पुत्र श्री श्याम लाल निवासी 47, ग्राम ललुईया नंगला बदायूँ बोंद्री भूरा मदरौल उत्तर प्रदेश
मो0–9897288295 आ0नं0–3359 पेन–AXTPP2925M

Sachin Sigh.

२- स्टाम्प सर्टीफिकेट सं0--IN-UP26802384731581W दिनांक 30.12.2024ई.



क्षेत्राधिकार उप–निबन्धक प्रथम बरेली।

दान पत्र कृषि भूमि अर्द्धनगरीय क्षेत्र जो राष्ट्रीय राज्य मार्ग, जनपदीय मार्ग, लिंक मार्ग पर स्थित नही है 200 मीटर की परिधि में कृषि हो रही है आबादी से दूर है पक्षकार अनुसूचित जाति एवं जनजाति के सदस्य नही है शत्रु, नजूल, चर्च, वक्फ, सीलिंग की सम्पत्ति नहीं है. पक्षकार भारतीय है। शासनादेश सं. 2756/11–2000–500/07 दिनांक 30 जून सन् 2008 के अनुसार स्टाम्प शुल्क अदा किया गया है।

सरकारी कीमत 18,07,000/–रु0 स्टाम्प 1,26,500/–रु0

हम कि मार्स बिल्डटेक प्रा0लि0 द्वारा अधिकृत हस्ताक्षरी सचिन सिंह पुत्र श्री हरेन्द्र बहादुर सिह निवासी ग्राम ककरारी पो0 पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश व पापुलर इन्फ्राटेक प्रा0 लि0 द्वारा अधिकृत हस्ताक्षरी सचिन सिंह पुत्र श्री हरेन्द्र बहादुर सिह निवासी ग्राम ककरारी पो0 पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश फरीक अव्वल गिफ्ट दाता

*एवं*

भूमि प्रबन्ध समिति ग्राम विल्वा पर0तह व जिला बरेली द्वारा सचिव क्षेत्रीय लेखपाल महेन्द्र पाल पुत्र श्री श्याम लाल निवासी 47, ग्राम ललुईया नंगला बदायूँ बोंद्री भूरा भदरौल उत्तर प्रदेश को दिनांक 24.12.2024ई. को आयोजित भूमि प्रबन्ध समिति की गयी बैठक में दस्तावेज तहरीर तकमील कर पंजीयन कराने हेतु अधिकृत किया गया है फरीक दोयम गिफ्ट ग्रहीता

Sachin Sgh.

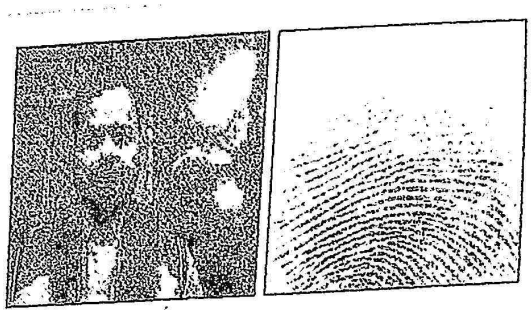
आवेदन सं०: 202400787058503

# दान पत्र

वर्ष: 2024

बही सं०: 1 रजिस्ट्रेशन सं०: 21691

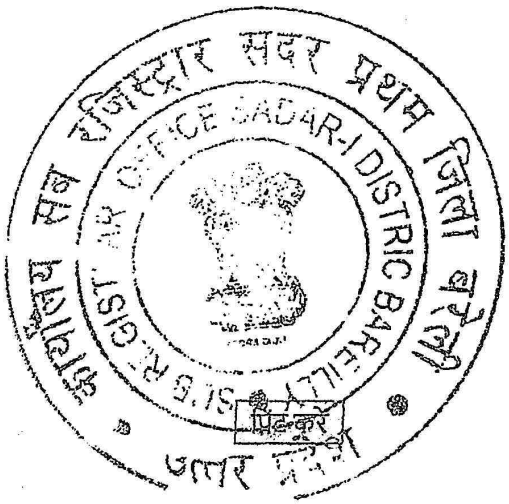
प्रतिफल- 0 स्टाम्प शुल्क- 126500 बाजारी मूल्य - 1807000 पंजीकरण शुल्क - 18070 प्रतिलिपिकरण शुल्क - 60 योग : 18130



श्री मार्स बिल्डटेक प्रा०लि० द्वारा
सचिन सिंह अधिकृत पदाधिकारी/ प्रतिनिधि, Sachin Singh.
पुत्र श्री हरेन्द्र बहादुर सिंह
व्यवसाय : अन्य
निवासी: ग्राम ककरारी पो० पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश

श्री, मार्स बिल्डटेक प्रा०लि० द्वारा
सचिन सिंह अधिकृत
पदाधिकारी/ प्रतिनिधि

ने यह लेखपत्र इस कार्यालय में दिनाँक 30/12/2024 एवं 04:28:34 PM बजे निबंधन हेतु पेश किया।




रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

रवि प्रकाश वर्मा
उप निबंधक : सदर प्रथम
बरेली
30/12/2024

वीरेन्द्र पाल सिंह
निबंधक लिपिक
30/12/2024

-स्टाम्प सर्टीफिकेट सं0-IN-UP26802384731581W दिनांक 30.12.2024ई.



जो कि आराजी भूमिधरी तादादी व नम्बरी जैल वाकै ग्राम विल्वा पर0तह व जिला बरेली जिस पर फरीक अव्वल बहैसियत संक्रमणीय भूमिधर के मालिक काबिज व दखील है और फरीक अव्वल का नाम राजस्व अभिलेखो में विधिवत रूप से दर्ज चला आता है तथा फरीक अव्वल ने आराजी तफसील जैल को झील जो खसरा नं0 508 में है तक जाने वाला चक रोड जो 5 मीटर चौड़ा होगा तथा झील तक लम्बा होगा जिसका कुल क्षेत्रफल 0.07084हैक्टेयर है सड़क निर्माण के लिए छोड़ी है का उपयोग फरीक अव्वल व फरीक दोयम आदि करेंगे उक्त रास्ते/चकरोड के लिए छोड़ा गया चक रोड नं0 908 से मिल जायेगा यानि फरीक दोयम को दान दी जा रही है यह दान शुदा भूमि ग्राम पंचायत को विशेष रूप से दिये जाने का उद्देश्य चक रोड से झील (खसरा नं0 508) तक सड़क बनाने के लिए है। जिसमें ग्राम प्रबन्ध समिति भविष्य में सड़क का निर्माण करायेगी और वह भूमि ग्राम समाज की मानी जावेगी फरीक अव्वल को फरीक दोयम यानि गॉव के लोगो से हार्दिक स्नेह हैं इसलिए रास्ते के निर्माण के लिए मैं फरीक अव्वल उक्त भूमि दान में दे रहा हूँ तथा फरीक दोयम भी आराजी तफसील जैल बहैसियत भूमि प्रबन्धक के दान में ले रहे हैं मुझ फरीक अव्वल ने अपनी आराजी तफसील जैल दान शुदा से

Sachin Sgh.

आवेदन सं०: 202400787058503

16

115

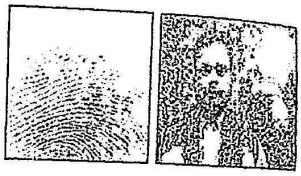
बही सं०: 1 रजिस्ट्रेशन सं०: 2169।

वर्ष 2024

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

**दान दाता: 1**

श्री मार्स बिल्डटेक प्रा०लि० के द्वारा सचिन सिंह, पुत्र श्री हरेन्द्र बहादुर सिंह

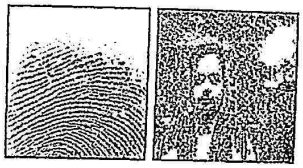


निवासी: ग्राम ककरारी पो० पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश

व्यवसाय: अन्य Soehin Syh

**दान दाता: 2**

श्री पॉपुलर इन्फ्राटेक प्रा०लि० के द्वारा सचिन सिंह, पुत्र श्री हरेन्द्र बहादुर सिंह

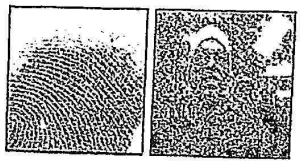


निवासी: ग्राम ककरारी पो० पाटन, पाटन बीघापुर उन्नाव उत्तर प्रदेश

व्यवसाय: अन्य Soehin Syh

**दान गृहीता: 1**

श्री भूमि प्रबन्ध समिति ग्राम विलवा पर० तह० व जिला बरेली के द्वारा क्षेत्रीय लेखपाल महेन्द्र पाल, पुत्र श्री श्याम लाल



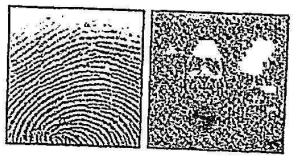
निवासी: 47, ग्राम ललुईया नंगला बदायूँ बोंद्री भूरा भदरौल उत्तर प्रदेश

व्यवसाय: अन्य

**के निष्पादन स्वीकार .केया । जिनकी पहचान**

**पहचानकर्ता : 1**

श्री नुदित स्वरूप, पुत्र श्री अनिल कुमार सक्सेना

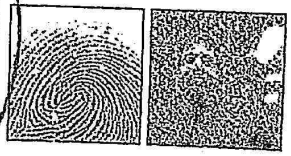


निवासी: सी-५, सुभेन्द्र नगर बरेली

व्यवसाय: वकालत

प्रहचानकर्ता

श्री विपिन पाल, पुत्र श्री महेन्द्र पाल



निवासी: सुभाष नगर बरेली

व्यवसाय: अन्य

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

रवि प्रकाश दर्मा
उप निबंधक : सदर प्रथम
बरेली
30/12/2024

ने की । प्रत्यक्षत: भिन्न साक्षियों के निशान अंगूठे नियमानुसार लिए गए है ।

टिप्पणी :

वीरेन्द्र पाल सिंह
निबंधक लिपिक बरेली
30/12/2024

ई–स्टाम्प सर्टीफिकेट सं0–IN-UP26802384731581W दिनांक 30.12.2024ई.



अपना कब्जा व दखल हटाकर फरीक दोयम को सौंप दिया है तथा फरीक दोयम ने भी आराजी तफसील जैल वाकै ग्राम विल्वा पर0तह व जिला बरेली पर कब्जा व दखल अपना बहैसियत मालिक के कर लिया है आज के बाद मुझ फरीक अव्वल व मेरे वारिसान का आराजी तफसील जैल दान शुदा में कोई हक या मिल्क किसी किस्म का बाकी नही रहा और ना आयन्दा को होगा तथा आज के बाद मैं फरीक अव्वल व मेरे वारिसान आराजी तफसील जैल दान शुदा की बावत कोई दावा अपना किसी किस्म का नहीं करेंगे यदि करते हैं तो वह कतई बातिल व नाजायज होगा तथा आज के बाद से आराजी तफसील जैल दान शुदा ग्राम समाज के नाम हो गयी है अब मुझ फरीक अव्वल को कोई ताल्लुक व वास्ता नही होगा। लिहाजा हम फरीकैन ने अपनी–अपनी खुशी से बदुरूस्ती होश व हवास में विला किसी जब्र व दबाव के खूब सोचकर व समझकर यह दान पत्र समक्ष गवाहान के लिख दिया जिसकी पावन्दी फरीकैन व वारिसान व कायम मुकामान फरीकैन पर रहेगी फकत।

Sachin Sgh.

स्टाम्प सर्टीफिकेट सं0– IN17UP26802384731581W दिनांक 30.12.2024ई.



तफसील – आराजी भूमिधरी तादादी व नम्बरी जैल वाकै ग्राम विलवा पर0तह व जिला बरेली जिसकी मल्कियत फरीक अव्वल मार्स बिल्डटेक प्रा0लि0 की है खेत नं0 501 में से रकवा 0.005687है0 एवं आराजी भूमिधरी तादादी व नम्बरी जैल वाकै ग्राम विलवा पर0तह व जिला बरेली जिसकी मिल्कियत पापुलर इन्फ्राटेक लि0 की है खेत नं0 503 में से रकवा 0.065153है0 यानि कुल दोनो नम्बरान में से कुल रकवा 0.07084है0 भूमि फरीक अव्वल ने फरीक दोयम को दान में दी जिसकी निर्धारित भूमि दर 2,55,00,000/–रुपये प्रति हैक्टेयर से मालियत सरकारी मु0 18,07,000/–रुपये पर स्टाम्प अदा किया है।

*हदूदअर्बा–*

पूरब – झील

पश्चिम – चकरोड

उत्तर – एस.टी.पी. एल्डिको सिटी

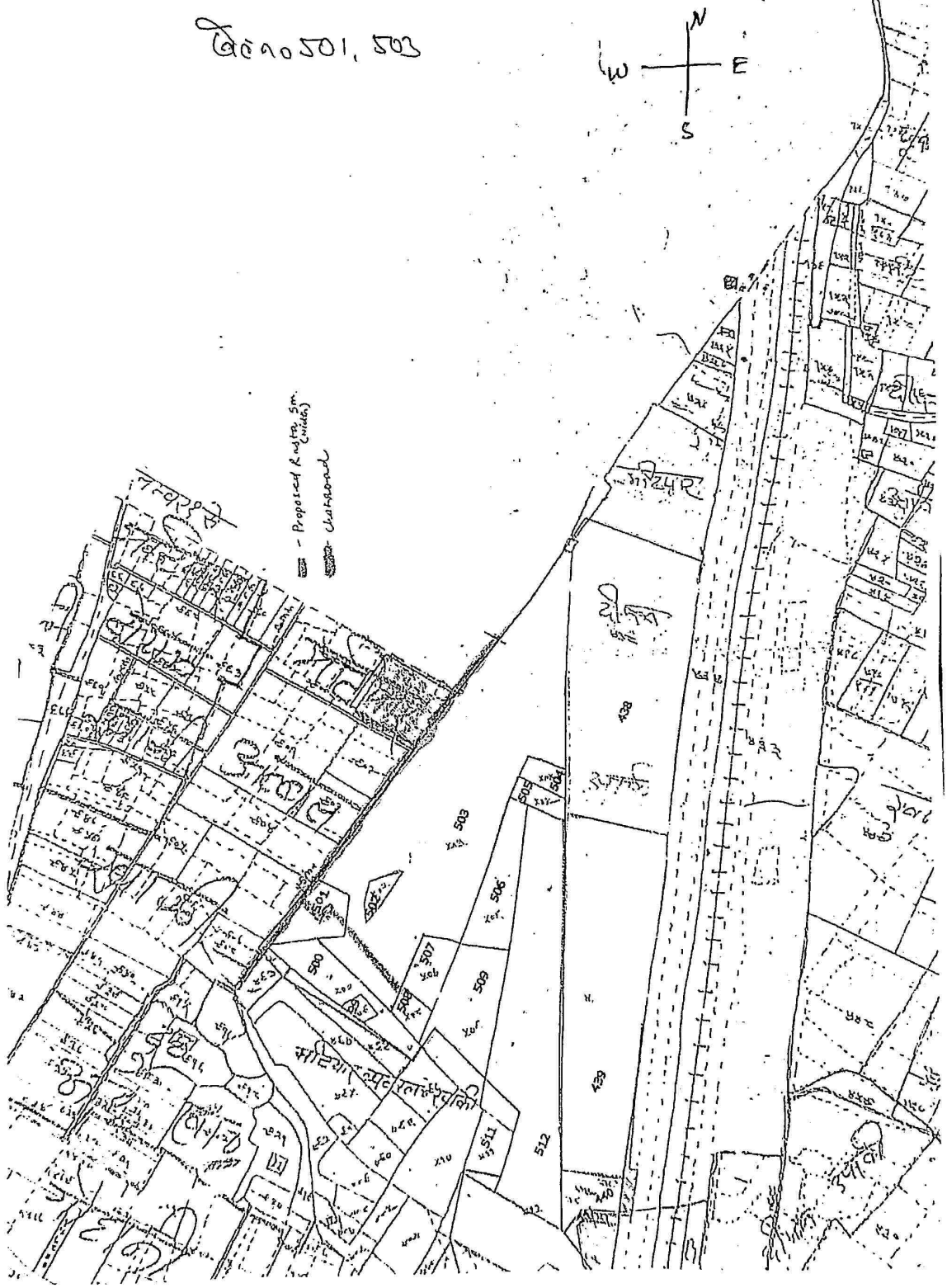
दक्षिण – खसरा नं0 499 व खसरा नं0 500

पैमाईश– संलग्न नक्शानुसार है।

घोषणा

हम पक्षकार घोषित करते हैं कि गिफ्ट की गई सम्पत्ति मूल्यांकन सूची के प्रथम भाग क्षेत्राधिकार में वर्णित नगरीय क्षेत्र के दिये गये सीमांकन के अन्तर्गत स्थित है। गिफ्ट की गई सम्पत्ति का चिन्हित मार्ग बरेली–नैनीताल मार्ग से दूरी लगभग 200 मीटर है मूल्यांकन सूची के पृष्ठ संख्या 66 के क्रमांक 136 के कॉलम 07 में बी0 कोड नं0 1076 निर्धारित दर के अनुसार गणना कर स्टाम्प शुल्क अदा किया गया है। प्रलेख में दिये गये विवरण की पूर्ण जिम्मेदारी हम पक्षकारों की होगी। धारा 27 स्टाम्प अधिनियम का पूर्ण पालन किया गया है तथा हम पक्षकार घोषित करते है कि हस्तान्तरित भूमि का गाटा संख्या, महायोजना में प्रस्तावित भू–उपयोग, पार्क, खुले स्थल, हरित पटिटका,

Sachin Sgh.


N
W
E
S
Proposed Road 9m. (wide)
Jharkand
સર્વે નં. 501, 503

20

119

..... वर्ष .....

# सम्पत्ति का फोटो

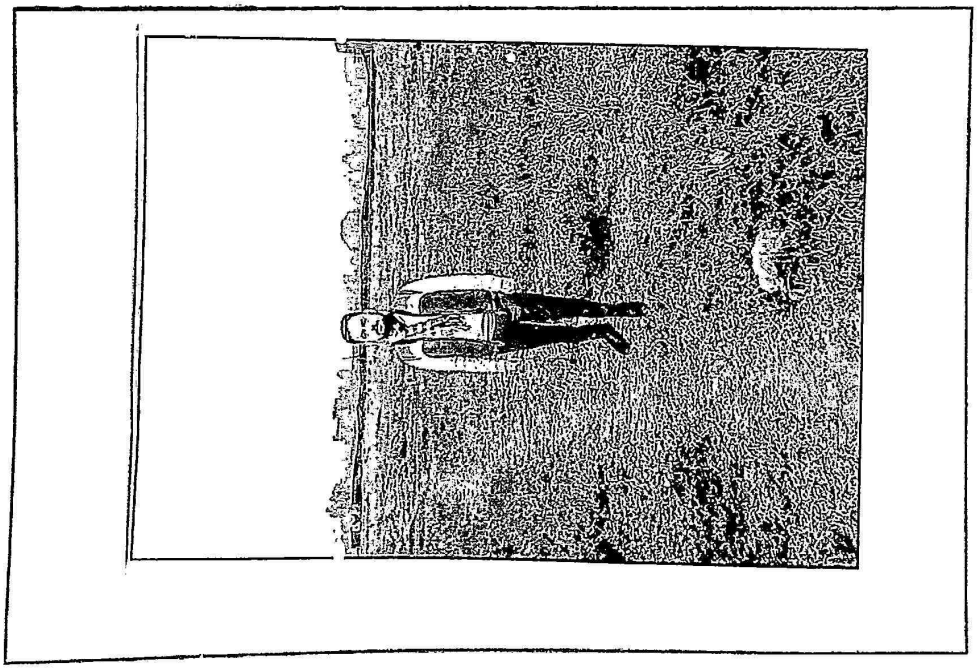
शहरी क्षेत्र, बरेली

~~मकान नं0/प्लाट नं0~~ ..... 219 .....

सम्पत्ति स्थिति ..... आबादी विलवा पर मद्य कजिया बोहानी .....

~~विक्रेता~~ दानदाता भारी विल्डिंग प्रतिमा .....

~~क्रेता~~ दानग्रहीता भूमि प्रबन्ध समिति ग्राम विलवा .....



ह0 विक्रेता
Sachin Sh.

ह0 क्रेता

21

## कार्यवाही

| | नाम सदस्य | | हस्ताक्षर/निशान |
|---|---|---|---|
| 1. | श्री लक्ष्मण सिंह ग्राम प्रधान विलवा | आज दिनांक 23/12/2024 को एवं इससे पूर्व दिनांक 16/12/2024 के अनुपालन में दि० के 12 बजे ग्राम पंचायत सचिवालय विलवा में एक बैठक आयोजित की गई। ग्राम पंचायत विलवा में कुल 13 सदस्य हैं जिनमें से बैठक में 07 सदस्य उपस्थित हो. | |
| 2. | श्री लोरसिंह यादव | | वीर सिंह यादव |
| 3. | श्री नेहवाल | बैठक का कोरम पूरा है. बैठक की अध्यक्षता ग्राम प्रधान विलवा श्री लक्ष्मण सिंह की अध्यक्षता में की गई। सर्व प्रथम पूर्व में की गई कार्यवाही को पढ़कर सुनाया गया जिसको सभी उपस्थित सदस्यों ने सर्वसम्मति से समर्थन किया. अध्यक्ष श्री० लक्ष्मण | नेहवाल |
| 4. | श्रीमती पिंकी यादव | | पिंकी यादव |
| 5. | श्री सन्तोष यादव | श्री लक्ष्मण सिंह के आदेश के क्रम में बैठक की कार्यवाही प्रारम्भ की गई सचिव श्री० प्रतिनिधि के द्वारा बैठक में बताया गया, कि ग्राम विलवा में स्थित गाटा सं० 508 क्षे० 0.1260 है० क्षेत्रफल के ग्राम अभिलेखों में अंकित है जिसके लिये कोई रास्ता पहुंचने के लिये नहीं है. क्षेत्रफल गाटा सं० 508 पर आने-जाने हेतु रास्ते के लिये पापुलर इन्फ्रोटेक लिमिटेड एवं माली बिल्ट टेक प्राइवेट लिमिटेड द्वारा अपनी निजी भूमि श्रेणी-1 क गाटा सं०-501 क्षे०-56.81 वर्गमीटर (0.0057 है०) एवं गाटा सं० 503 क्षे० 651.53 वर्गमीटर (0.0652 है०) का दानपत्र द्वारा ग्राम पंचायत विलवा के नाम रजिस्ट्री कराने हेतु श्रीमान् जिलाधिकारी महोदय जौनपुर को प्रार्थना पत्र दिया है तथा साथ में प्रार्थना पत्र भी प्रस्तुत किया है बैठक में उपस्थित सदस्य श्री वीरसिंह यादव द्वारा प्रस्ताव रखा गया कि क्षेत्रफल गाटा सं० 508 पर आने-जाने हेतु जो भूमि रास्ते के लिये पापुलर इन्फ्रोटेक लि० एवं माली बिल्ट टेक प्रा० लि० द्वारा ग्राम पंचायत विलवा को दान पत्र के रूप में दी जा रही है. उसकी रजिस्ट्री दानपत्र के द्वारा सचिव श्री० | सन्तोष यादव<br>लक्ष्मण सिंह<br>राम यादव<br>जगमाल सिंह<br>पूजा<br>कान्ती देवी |

जारी ---

## कार्यवाही

| | | | |
|---|---|---|---|
| 1 | पंकी यादव | पूर्व सूचना दिनांक 20/4/24 के क्रम में आज दिनांक 27/4/24 को प्राथमिक विद्यालय पिलवा में 11:00 AM बजे बैठक आयोजित की गई। | पंकी यादव |
| 2 | जगमाल सिंह | बैठक में सू०प्र० समिति के 04 सदस्य उपस्थित रहे। बैठक की अध्यक्षता ग्राम प्रधान श्री लखपत | जगमाल सिंह |
| 3 | वीर सिंह भक्त | सिंह की अध्यक्षता में की गई। बैठक का कोरम पूरा है। बैठक के पूर्व की कार्यवाही पढ़कर | वीर सिंह पाल |
| 4 | रामबाबू | सुनायी गई। अतः की कार्यवाही के सन्दर्भ में सू०प्र० समिति के सदस्यों को अवगत कराया कि सू०प्र० समिति के सचिव की हैसियत से मुझे | रामबाबू |
| 5 | नन्ही देवी | फ्लिंडको इन्फ्रा लिं० अधिकृत श्री संदीप कुमार चावला का एक आवेदन पत्र प्राप्त हुआ। जिसमें आवेदक ग्राम पिलवा में स्थित गाटा सं 500 रकबा 0.126 है० राजस्व अभिलेखों में सील के रूप में अंकित से अपने क्रेत के गाटा सं० 500 रकबा 0.523 है० से | नन्ही देवी |
| 6 | नन्हे लाल | विनिमय कराना चाहता है। आवेदक गाटा सं 500 व 501 में संक्रमणीय भूमिधर है। विनिमय | नन्हे लाल |
| 7 | सन्तोष यादव | के सम्बन्ध में सू०प्र० समिति के सदस्यों को अवगत कराया गया। समिति के किसी भी सदस्य द्वारा आपत्ति नहीं की गई। विनिमय के सम्बन्ध में प्रस्ताव श्री जगमाल सिंह व० ग्रामप्रधान के ग्राम पिलवा के द्वारा बैठक में प्रस्तुत किया गया। सू०प्र० समिति के उपस्थित सभी सदस्यों ने एकमत से विनिमय सम्बन्धी प्रस्ताव स्वीकार किया गया। बैठक की कार्यवाही समाप्त की जाती है। | सन्तोष यादव |

27/4/24
सचिव सू०प्र०स

लखपत सिंह
अध्यक्ष
लखपत सिंह
ग्राम प्रधान
सू०प्र०स० पिलवा

23

| | |
|---|---|
| क्र. सीमटी किरन | प्रबन्धन समिति ग्राम सभा बिलवा के नाम करा दी जाये और सरकारी अभिलेखों में उसका अभिलेख लिखा जाये। उक्त उपस्थित सभी सदस्यों ने सर्वसम्मति से समर्थन किया। तथा अध्यक्ष भूमि प्रबन्धन समिति ग्राम पंचायत बिलवा द्वारा निर्देशित किया गया कि पापुलर इन्फ्रोटेक लिमिटेड एवं मार्क बिल्ड टेक प्राइवेट लिमिटेड द्वारा अपनी निजी भूमि झेली-1 के गाटा सं० 501 क्षे० 56.87 वर्गमी० (0.005 है०) एवं गाटा सं० 503 क्षे० 651.53 वर्गमी० (0.0652 है०) का दान पत्र द्वारा ग्राम पंचायत बिलवा के नाम कराने हेतु सचिव/लेखपाल भू०प्र० समिति ग्राम पंचायत बिलवा को अधिकृत किया जाता है कि सचिव भू०प्र० समिति ग्राम पंचायत बिलवा के वर्तमान लेखपाल ~~अपने~~ दानपत्र द्वारा रजिस्ट्री कराया एवं सरकारी अभिलेखों में नाम दर्ज कराये। आज की कार्यवाही पढ़कर सुनायी गई जिसका उपस्थित सदस्यों एवं अध्यक्ष भू०प्र० समिति द्वारा समर्थन किया गया। अध्यक्ष जी की अनुमति से आज की कार्यवाही समाप्त की गई। लेखपाल सिंह 23/12/2024 महेन्द्र पाल लेखपाल 23/12/24 लेखपाल सिंह प्रधान ग्राम पंचायत–बिलवा वि० खं०–भोजीपुरा, बरेली | किरन |

# खसरा

बसरा ग्राम विलवा परगना ब तहसील बरेली जिला बरेली खसरा 1429 फ़ फसली

| हैदराबाद पट्टों पर हस्तांतरण या सन्नोबंदी कीमों में | खतौनी खातों की संख्या | खतौनी के भाग 1 के वर्गीकरण के अनुसार खातेदार का नाम | खतौनी के भाग 2 के वर्गीकरण के अनुसार खातेदार का नाम (यदि को हो।) | सिंचाई की रीति और दर | फसलों का क्षेत्रफल | | | | | | | | | दो फसली क्षेत्रफल | | भिन्न खसरा नम्बरों के अनुसार आकृति (बिना फसली दाली) भूमिका ब्यौरा | | प्रत्येक के खेत पूरे यदे दूर वृक्षों की संख्या और किस्म | टिप्पणी |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | खरीफ क्षेत्रफल | | | रबी क्षेत्रफल | | | जायद क्षेत्रफल | | | | | | | | |
| | | | | | फसल का नाम | सिंचा हुआ | अनसिंचा | फसल का नाम | सिंचा हुआ | अनसिंचा | फसल का नाम | सिंचा हुआ | अनसिंचा | सिंचा हुआ | अनसिंचा | भूमिका श्रेणी | क्षेत्रफल | | |
| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 |
| 253 | | श्रीमती रामकली योगेश कुमार भार्स विलडटैक प्रा० लि० द्वारा प्रबन्धक कोटेलाल | 2 | — | — | — | — | — | — | — | — | — | — | — | — | परती | — | — | ~~खतौनी~~ 1 |
| 856 | | श्रीमती मिथलैश कुमारी अरविन्द कुमार | 2 | — | — | — | — | — | — | — | — | — | — | — | — | परती | — | — | ~~खतौनी~~ 2 |

चोट फसल शासकीय काफी हद जारी की गई

30/12/24

मुकुन्द पाल

लेखपाल

123

1-24

ई–स्टाम्प सर्टीफिकेट सं0–IN-UP26802384731581W दिनांक 30.12.2024ई.



6

क्रीडा स्थल तथा महायोजना मार्ग होने की दशा में भू–उपयोग के विरूद्ध निर्माण किए जाने की दशा में ध्वस्तीकरण सहित समस्त विधिक कार्यवाही हेतु क्रेता उत्तरदायी होगा।

अ0 Seelim Syl.

अ0

ग0

Mukesh Swaroop
S/o Anil Saxena
C-105/3 Kshetrapal Nagar
Bareilly
9897291010

Compared By
Me
Saxena
Adv.
Jail Road, Bareilly

ग0

विपिन पाल
S/o महेन्द्र पाल
9548172004

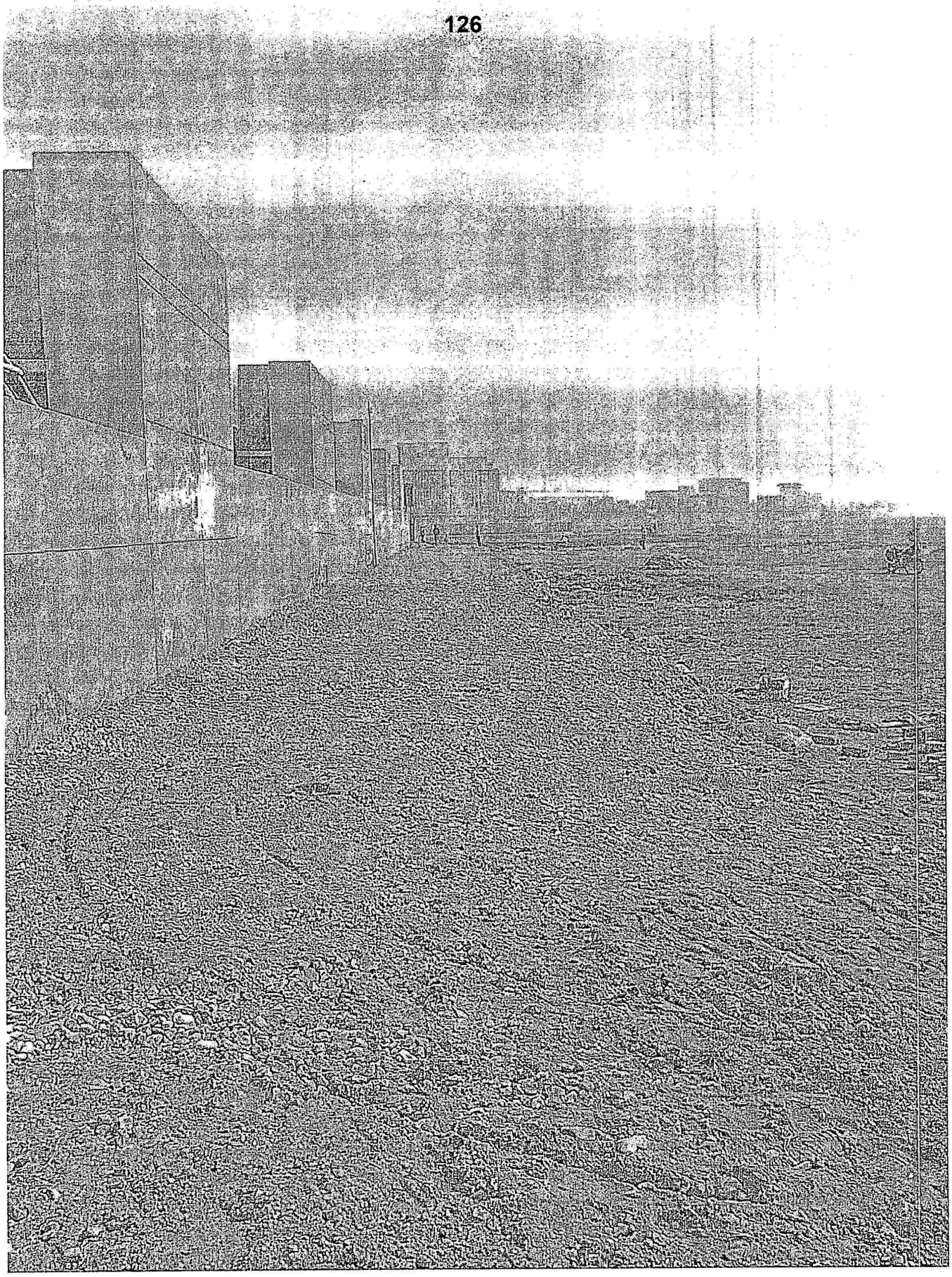
दिनांक:– 30.12.2024, ड्राफ्टेड वाई– MUDIT SWAROOP
Advocate
Jail Road, Bareilly

टाइप्ड वाई– वेदू

**आवेदन सं०: 202400787058503**

बही संख्या 1 जिल्द संख्या 15734 के पृष्ठ 19 से 36 तक क्रमांक 21691 पर दिनाँक 30/12/2024 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

रवि प्रकाश वर्मा
उप निबंधक : सदर प्रथम
बरेली
30/12/2024

कार्यालय उपनिबंधक सदर प्रथम जिला बरेली उत्तर प्रदेश
SUB REGISTRAR OFFICE SADAR-I DISTRIC BAREILLY